

RAJYA SABHA

*Wednesday, the 6th August, 1975/the 15th
Sravana, 1897 (Saka)*

The House met at eleven of the clock.
Mr. Chairman in the chair.

PAPERS LAID ON THE TABLE

I. The Document entitled "Why Emergency"

II. The Employees Provident Funds (Third Amendment) Scheme, 1975 and Related Papers

III. The Industrial Disputes (Central) Amendment Rules, 1975

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA): Mr. Chairman, Sir, I beg to lay on the Table a copy (in Hindi) of the document entitled "Why Emergency". [Placed in Library. See No. LT-9933/75].

Sir, on behalf of Shri Balgovind Verma, I also lay on the Table :—

I. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 871, dated the 12th July, 1975, publishing the Employees Provident Funds (Third Amendment) Scheme, 1975, under sub-section (2) of section 7 of the Employees' Provident Funds and Family Pension Fund Act, 1972, together with a statement giving reasons for the delay in laying the Notification. [Placed in Library. See No. LT-9926/75].

II. A copy (in English and Hindi) of the Ministry of Labour Notification G.S.R. No. 931, dated the 26th July, 1975, publishing the Industrial Disputes (Central) Amendment Rules, 1975, under sub-section (5) of section 38 of the Industrial Disputes Act, 1947. [Placed in Library. See No. LT-9927/75].

MESSAGES FROM THE LOK SABHA

I. The Public Financial Institutions Laws (Amendment) Bill, 1975

II. The Cigarettes (Regulation of Production, Supply and Distribution) Bill, 1975

III. The National Cadet Corps (Amendment) Bill, 1975

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha signed by the Secretary-General of the Lok Sabha :—

I

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Public Financial Institutions Laws (Amendment) Bill, 1975, as passed by Lok Sabha at its sitting held on the 5th August, 1975."

II

"In accordance with the provisions of Rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith the Cigarettes (Regulation of Production, Supply and Distribution) Bill, 1975, as passed by Lok Sabha at its sitting held on the 5th August, 1975."

III

"I am directed to inform Rajya Sabha that the National Cadet Corps (Amendment) Bill, 1974, which was passed by Rajya Sabha at its sitting held on the 4th September, 1974, has been passed by Lok Sabha at its sitting held on the 5th August, 1975, with the following amendments :—

Enacting Formula

1. Page 1, line 1, for "Twenty-fifth" substitute "Twenty-sixth".

Clause 1

2. Page 1, lines 3 and 4, for "National Cadet Corps (Amendment) Act, 1974" substitute "National Cadet Corps (Amendment) Act, 1975".